

ITEM NO.47

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 906/2022

RAJA BEGUM & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.154901/2022-GRANT OF INTERIM RELIEF and IA No.154902/2022-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 04-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Colin Gonsales, Sr. Adv.
Ms. Mugdha, Adv.
Mr. Satya Mitra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 25.11.2022.

Dasti, in addition, is permitted.

Liberty is granted to serve the learned standing counsel for the Union of India and the concerned States.

Learned counsel for the petitioners is also at liberty to serve copy of the petition upon the office of the learned Solicitor General of India.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
COURT MASTER

